

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting held on 04.06.2009

The Meeting No. 10/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 04.06.2009 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh.R.A.Lal, Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 10/84-ALC3/2009 **MEETING DATE** : 04.06.2009

	WORKS PVT.LTD.	04.06.2009	Deferred
HQ File :01/84/050/00483/AM09/	RLA File :02/24/040/00287/AM09/	Lic.No/Date:0210125065 31.03.2009	Defer Date: 02.07.2009
1	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -</p> <ul style="list-style-type: none"> (i) End use of import item No. 1 i.e Copper-8-Quinolinolate; (ii) Detailed Technical specification of import item No.3 i.e Petroleum based lubricant (Antitrust, wire rope grade); <p>The case stands deferred for re-listing on 02.07.2009.</p>		

	Case No.:7/6/84-ALC3/2009	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Deferred
	HQ File :01/84/050/00028/AM10/	RLA File :05/24/040/00037/AM10/	Lic.No/Date:0510240647 30.04.2009	Defer Date: 02.07.2009
2	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details available in the firm to the representative of DC (MSME) for their examination and comments.</p> <p>The case stands deferred for re-listing on 02.07.2009.</p>			

	Case No.:5/6/84-ALC3/2009	Party Name:KITEX CHILDRENSWEAR LIMITED	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Rejected
	HO File :01/84/050/00026/AM10/	RLA File :10/24/040/00002/AM10/	Lic.No/Date:1010033569	

04.05.2009

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:1/10/84-ALC3/2009	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Approved
HQ File :01/84/050/00034/AM10/	RLA File :05/24/040/00035/AM10/	Lic.No/Date:0510241855 20.05.2009	
<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing import items from S.No.1 to 7 as per SION, H-270. Since, firm have not mentioned that export product is white, printed or otherwise, the item at S.No.8 mentioned in the said SION shall not be allowed. In case of variation in coating weight, the Qty. of import item may be computed as per Note given below the SION, H-270. R.A may work out the same accordingly.</p>			
<p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

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5	Case No.:3/10/84-ALC3/2009	Party Name:STALWART LIFESTYLE PVT.LTD.	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Rejected
	HQ File :01/84/050/00036/AM10/	RLA File :05/24/040/00108/AM10/	Lic.No/Date:0510242012 21.05.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the nomenclature as per description mentioned on the export item is not specific, in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

6	Case No.:4/10/84-ALC3/2009	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Approved
	HQ File :01/84/050/00037/AM10/	RLA File :05/24/040/00036/AM10/	Lic.No/Date:0510241872 21.05.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing import items from S.No.1 to 7 as per SION, H-270. Since, firm have not mentioned that export product is white, printed</p>			

or otherwise, the item at S.No.8 mentioned in the said SION shall not be allowed. In case of variation in coating weight, the Qty. of import item may be computed as per Note given below the SION, H-270. R.A may work out the same accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

7	Case No.:2/10/84-ALC3/2009	Party Name:BANNARI AMMAN APPAREL PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Approved
	HQ File :01/84/050/00035/AM10/	RLA File :04/24/040/00043/AM10/	Lic.No/Date:0410104773 22.05.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing import items at S.No.1 & 3 as applied by the firm. As regards item of import at S.No.2 & 4, Committee observed that Qty. against these items being numbers should be in whole number whereas the same is in decimal. Hence, Committee decided to allow these items on net to net basis with accountability clause.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

8	Case No.:5/10/84-ALC3/2009	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Rejected
	HQ File :01/84/050/00038/AM10/	RLA File :02/24/040/00027/AM10/	Lic.No/Date:0210126860 22.05.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed</p>			

that ITC (HS) code mentioned for the export product i.e 59111909 does not seem to be correct as per ITC (HS) Book. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

9	Case No.: 6/10/84-ALC3/2009	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Approved
	HQ File :01/84/050/00039/AM10/	RLA File :05/24/040/00097/AM10/	Lic.No/Date:0510242097 22.05.2009	
	<p>Decision: The Committee considered the case as per agenda and observed that against export item; the unit of measurement for the Qty. should be in Pcs/Nos, whereas firm have mentioned the same in Sq mtrs. Hence, R.A may call the advance authorization and get the error rectified accordingly. The Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing import item as applied by the firm</p> <p>The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

10	Case No.: 7/10/84-ALC3/2009	Party Name:SAFETEC DISPOSABLES PVT. LTD.	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Approved
	HQ File :01/84/050/00040/AM10/	RLA File :03/95/040/00109/AM10/	Lic.No/Date:0310521272 26.05.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing import item as applied by the firm</p> <p>The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

11	Case No.: 8/10/84-ALC3/2009	Party Name:NORONHA IMPEX INTERNATIONAL	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Deferred
	HQ File :01/84/050/00041/AM10/	RLA File :06/24/040/00005/AM10/	Lic.No/Date:0610015559 26.05.2009	Defer Date: 02.07.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to link the similar case of the firm wherein adhoc norms have been fixed earlier and defer the case for re-listing on 02.07.2009.			

12	Case No.: 9/10/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:10/84-ALC3/2009 04.06.2009	Status: Deferred
	HQ File :01/84/050/00042/AM10/	RLA File :05/24/040/00105/AM10/	Lic.No/Date:0510242368 27.05.2009	Defer Date: 02.07.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 02.07.2009.			

Manual agenda cases

Case No.179	M/s Vigneshwara Exports Ltd., Mumbai
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/157/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310474696	

dated 13.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to await the comments and defer the case for re-listing on 02.07.2009.

Case No.180	M/s Shivam Global Apparels Pvt. Ltd., Faridabad
NC 10/10 dt. 04.06.2009	F.No. 01/84/162/556/AM-05/DES-V
Re-fixation of input output norms against Advance Authorization No. 0510128512 dated 10.06.2004.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Sh.Shankar Angrish, Director and Sh. Abhay Nath Jha, an authorized representative of the firm, who appeared for personal hearing before NC. They explained the case alongwith relevant papers and sample of the export item i.e Girls Dress. It was informed that out of total 6000 Pcs. of the export product (as per application), firm have exported only 4228 Pcs. in this case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to fix the input output norms as applied by the firm as detailed below: -

Export Product	Import Item	Qty. allowed.
Girls Dress made of 100% Polyester Organsa fabric and Polyester Satin fabric	100% Polyester Satin woven fabric, GSM-100+/10%	1.93 Sq mtrs./Pc
	100% Polyester Organsa woven fabric, GSM-34+/10%	1.72 Sq mtrs./Pc

It was therefore decided to advise R.A to issue EODC accordingly in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.181	M/s Shivam Global Apparels Pvt. Ltd., Faridabad
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/135/AM-05/DES-V
Re-fixation of input output norms against Advance Authorization No. 0510134132 dated 03.08.2004.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Sh.Shankar Angrish, Director and Sh. Abhay Nath Jha, an authorized representative of the firm, who appeared for personal hearing before NC. They explained the case alongwith relevant papers and sample of the export item i.e Quilted Jacket. It was informed that out of total 22306 Pcs. of the export product (as per application), firm have exported only 21146 Pcs. in this case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to fix the input output norms as applied by the firm in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed.
Quilted Jacket	Ashworth quilted fabric S# FIMU 2503 shell 100% Poly Dewspo lining 100% Acetate TAF wadding 2 OZ Air roll quilting, 210 GSM.	2.51 Sq mtrs./Pc

It was therefore decided to advise R.A to issue EODC accordingly in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.182	M/s Uniworth Textiles Ltd., Kolkata
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/224/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0210106663 dated 30.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the re-revised application submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 10% wastage on import items as

detailed below:-

Export Product	Export Qty.	Import Item	Qty. allowed.
Silk Wool Fabrics (70% Silk, 30% Wool)	6428 Kgs	1) Silk Sliver (Top)	1) 4950 Kgs
		2) Wool Top	2) 2122 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.183	M/s Babu Coir works, Alleppey
NC 10/10 dt. 04.06.2009	F.No. 01/85/50/71/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 1010023856 dated 05.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.184	M/s Shahi Exports House, Faridabad
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/696/AM-06/DES-V
Re-fixation of input output norms against Advance Authorization No. 0510174843 dated 20.01.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting felt that it is not essential that all the details mentioned in the ALC decision be incorporated in the shipping bills. Hence, Committee decided that R.A may take this A/A accordingly for issue of EODC in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.185	M/s Fibre World, Kochi
NC 10/10 dt. 04.06.2009	F.No. 01/85/50/127/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 1010024450 dated 21.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.186	M/s Jiwanram Sheoduttari Industries Pvt. Ltd., Kolkata
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/518/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0210098179 dated 15.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that there was indeed some typographical mistake in earlier minutes of NC. Committee also felt that since the export item in this case is Industrial Garments, which is not a fashion garments, hence Style No./Name mentioned in earlier minutes of NC may be waived. Therefore, Committee in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier minutes of NC meeting held on 05.03.2009 as under: -

Export item	Import item	Quantity allowed
Industrial Garments – Bib trousers made of 100% cotton dyed fabric, GSM-285+/-10%	100% cotton dyed fabric, GSM-285+/-10%	3.62 Sq mtrs./Pc
Industrial Garments – Trousers made of	100% cotton dyed fabric,	2.94 Sq mtrs./Pc

100% cotton dyed fabric, GSM-285+/-10%	GSM-285+/-10%	
Industrial Garments –Jacket made from 100% cotton dyed fabric, GSM-285+/-10%	100% cotton dyed fabric, GSM-285+/-10%	2.94 Sq mtrs./Pc
Industrial Garments – Dust Coat made from 100% cotton dyed fabric, GSM-285+/-10%	100% cotton dyed fabric, GSM-285+/-10%	1.05 Sq mtrs./Pc

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.187	M/s Orient Fashions Exports (India) Pvt Ltd.,
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/207/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510218518 dated 26.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that there was indeed some typographical mistake in earlier minutes of NC meeting held on 04.09.2008. Therefore, Committee in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier minutes of NC meeting held on 04.09.2008 as under: -

Export item	Import item	Quantity allowed.
Ladies Top in 65% Polyester 35% Cotton solid dyed plain weave crinkle, woven fabric and 65% Polyester 35% Cotton solid dyed plain weave crinkle woven fabric, GSM-95+/-10%	65% Polyester 35% Cotton Solid dyed plain weave crinkle woven Fabric, GSM-95+/-10%	0.40 Sq. Mtrs/Pc.
	65% polyester 35% Cotton solid dyed plain weave crinkle woven Fabric, GSMs-95+/-10%	2.98 Sq. Mtrs/Pc

(Style No.C-3885)		
Ladies Top in 65% Polyester 35% Cotton Solid dyed plain weave crinkle, woven Fabric, GSM-95+/-10%	65% Polyester 35% Cotton Solid dyed plain weave crinkle woven Fabric, GSMs-95+/-10%	2.92 Sq Mts/Pc
(Style No.C3883)		

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.188	M/s Orient Fashions Exports (India) Pvt Ltd.,
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/3/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0510239491 dated 06.04.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the CAD, CAM, Drawing, Design and calculation sheet submitted by the firm. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as applied by the firm i.e item of import at S.No.1 @ 0.98 Sq mtrs./Pc and item of import at S.No.2 @ 0.91 Sq mtrs./Pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.189	M/s Aditya Birla Nuvo Ltd., Kolkata
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/452/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 0210122892 dated 05.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. In view of this it was decided to defer the case for re-listing on 18.06.2009.

Case No.190	M/s Chelsea Mills, New Delhi
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/299/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510226979 dated 05.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in the earlier decision of NC meeting held on 04.12.2008, the norms were not fixed in respect of export item No.3 i.e infant jeans. The details submitted by the firm were also gone through. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to review the earlier decision of said NC as detailed below:-

- (i) The item of import against export product at S.No. 3 i.e infant jeans may be allowed as applied by the firm'**
- (ii) The import item 'Elastic' against the export item 1 and 2 may be allowed @ 0.90 mtrs./Pc instead of earlier 0.40 mrts./Pc.**
- (iii) The import item 'Rivets' against the export item 2 and 3 may be allowed on net to net basis with accountability clause.**

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.191	M/s Mahavir Spinfab Pvt. Ltd., Kanpur
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/202/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610013679 dated 16.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of R.O, TC, Noida and comments are awaited. In view of this it was decided to defer the case for re-listing on 18.06.2009.

Case No.192	M/s Chelsea Mills, New Delhi
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/418/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510232657 dated 16.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in the earlier decision of NC meeting held on 25.12.2008. The details submitted by the firm were also gone through. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to review the earlier decision of said NC as detailed below:-

- (i) The import item 'Elastic' against the export item 1 and 2 may be allowed @ 0.95 mtrs./Pc instead of earlier 0.40 mrts./Pc.**

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.193	M/s Mallow International, Karur
NC 10/10 dt. 04.06.2009	F.No. 01/84/50/410/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 3210034302 dated 30.11.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case was earlier

decided by NC in its meeting held on 29.05.2008 based on the written comments of TC, Mumbai vide their letter dated 01.02.2007 by allowing printing ink to the extent of 1.5% of the total weight of export product. The Committee also perused the re-vised written comments of TC, Mumbai conveyed vide their letter dated 26.02.2009 recommending printing ink to the extent of 5.07% of the total weight of export product. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting felt that the consumption of printing ink may vary case to case depending upon the Area of printing, density of ink based on fashion, style of the item. Hence, Committee did not agree to review its earlier decision taken on 29.05.2008. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

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